

industry's inability to supply coal at attractive rates to such projects;

(c) whether there is any proposal to modernise collieries like the Singareni Collieries in Andhra Pradesh to meet the need of coal for private sector power generation; and

(d) what are the details of such plans ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI AJIT KUMAR PANJA) : (a) No, Sir.

(b) The coal prices are administered by the Government under Colliery Control Order, 1945. The coal linkages to new power projects are decided after considering the various factors like location of the power plant, its coal requirement and the commissioning schedule; transportation logistics as well as availability of rail infrastructure; plan of development of coal projects and related factors like economic viability, availability of land, forestry and environmental clearance and financial resources etc.

(c) and (d) According to 8th plan projections, the coal production of Singareni Collieries Company Limited is expected to increase to 33 million tonnes in the terminal year of the 8th plan (1996-97) from the present level of 22.51 million tonnes (1992-93). The major portion of this production will be supplied to the power houses.

Old pending Industrial Disputes

2457. SHRI MISA R. GANESAN :
SHRI V. GOPALSAMY: Will the Minister of LABOUR be pleased to state:

(a) the ten oldest industrial disputes pending before each Central Government Tribunal with date of each reference, parties to the dispute and the reasons for failure to dispose of these disputes;

(b) what steps are being taken to dispose of the oldest disputes quickly;

(c) whether Government propose to appoint a review committee to look into the arrear problem of industrial disputes in the country;

(d) if the answer is positive, details thereof; and

(e) if the answer is negative, what other steps are being taken to dispose the oldest industrial disputes quickly?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) to (e) The information is being collected and will be laid on the Table of the House.

Conference on Child Labour held in Manila

2458. SHRI MONINDER SINGH LATHER:
SHRI SATYA PRAKASH MALAVIYA:

SHRI ANANT RAM JAISWAL: Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware of the International Conference on the rising problems of child labourers held recently in Manila;

(b) if so, whether Indian delegation was invited to attend the said International Conference;

(c) what kind of role India played in the Conference;

(d) if the answer to part (b) above be in the negative, what were the reasons for not inviting India, stating the reaction of Government; and

(e) what are the circumstances that compel the children to become labourers ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P. A. SANGMA): (a) Ministry of Labour is not aware of any International Conference held in Manila.

(b) to (d) Does not arise.

(e) Children are compelled to work due to the socio-economic complexity prevailing in the country.

स्टेट बैंक ऑफ इंदोर द्वारा सहायक ग्राम आयुक्त के आदेश का उल्लंघन

2459. श्री राम नरेश यादव : क्या ग्राम मंत्री 2 अगस्त, 1991 को राज्य सभा में अंतराक्षित प्रश्न 1803 के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि :

(क) माग (क), (ख), (ग) और (घ) का सही उत्तर न दिए जाने के क्या कारण थे;

(ख) क्या 6 मई, 1988 को राज्य सभा में दिए गए